

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER

ITA No.6658/Del/2019
Assessment Year : 2015-16

M/s Ankush Bansal (HUF),
52/75, Ramjas Road,
Karol Bagh,
New Delhi – 110 005.
PAN : AAJHA8834P.
(Appellant)

Vs. Income Tax Officer,
Ward-51(2),
New Delhi.

(Respondent)

Appellant by : None.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : 16.07.2021
Date of pronouncement : 16.07.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-17, New Delhi dated 7th June, 2019.

2. Nobody appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated Nil has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 16th July, 2021.

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar